

(2022) 06 PAT CK 0045

Patna High Court

Case No: Letters Patent Appeal No. 304 Of 2021 In Miscellaneous Jurisdiction Case No. 564 Of 2021

Sanjay Sah @ Sanjay Kumar

APPELLANT

Vs

State Of Bihar

RESPONDENT

Date of Decision: June 27, 2022

Hon'ble Judges: Ashutosh Kumar, J; Jitendra Kumar, J

Bench: Division Bench

Advocate: Shahabuddin Azeem @ S. Azeem, Arvind Kumar, Akshay Lal Pandit, Bishambhar Nath

Final Decision: Disposed Of

Judgement

Heard Mr. S. Azeem, learned Advocate for the appellant and Mr. Bishambhar Nath for the State.

An encroachment proceeding was initiated against the appellant by the Circle Officer, Daniyawan, Patna, against which he had approached this Court

vide C.W.J.C. No.1620 of 2020, when a learned Single Judge of this Court permitted him to withdraw the writ application, as it had become

infructuous with the proceedings having begun.

An attempt was made by the appellant to have such order modified to the extent that a time limit be prescribed by this Court for the authorities to conclude the proceedings.

The learned Single Judge vide his order dated 18.03.2021 refused to modify the order and left the time for concluding such proceedings open-ended.

Mr. Azeem, learned Counsel for the appellant submits that without any direction from this Court, the proceedings would be kept unnecessarily pending

for a long time.

Such an apprehension on the part of the appellant, though, may not be justified but considering the circumstances of this case, we direct the concerned authorities to conclude the proceedings within a reasonable period of time, preferably within a period of four months from the date of receipt/production of a copy of this order.

The appeal stands disposed of accordingly.